



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 54. CUTTACK, FRIDAY, DECEMBER 31, 1937.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK,
K.C.S.I., I.C.S., GOVERNOR OF ORISSA, TO ANGUL.

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
DECEMBER 1937—			
Thursday, 28rd ...	9-05 A.M.	Leave Puri ...	... By special train.
	2.30 P.M.	Arrive Meramandeli.	
		DETRAIN and drive to Angul	
		Circuit House.	

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
DECEMBER 1937— Friday, 24th to JANUARY 1938— Sunday, 2nd Monday, 3rd		HALT.	
...	10-20 A.M.	Leave Angul ...	... By car.
...	10-50 A.M.	Arrive Meramandeli.	
		ENTRAIN.	
	11-00 A.M.	Leave Meramandeli	... By special train.
	3-50 P.M.	Arrive Puri.	
		DETRAIN and drive to Govern- ment House.	

Note.—All arrivals and departures will be private.

PARTY.

HIS EXCELLENCY.

LADY HUBBACK.

*Mrs. Perkin.

†Mrs. Cooper.

*E. A. O. Perkin, Esq., C.I.E., I.P., Inspector-General of Police, Orissa.

†E. R. Wood, Esq., I.C.S., Secretary to Government of Orissa.

§Rev. J. S. Beasley, Chaplain.

†Captain R. A. B. Cooper, O.B.E., I.A.

‡Mr. G. R. Brocklebank.

J. S. Wilcock, Esq., I.C.S., Secretary to Governor.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

*From 24th December 1937 to 2nd January 1938.

† " 24th " 1937 to 29th December 1937.

‡ " 24th " 1937 to 1st January 1938.

§ " 25th " 1937 to 26th December 1937.

‡Arrives on 24th or 25th December 1937.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK, K.C.S.I., I.C.S., GOVERNOR OF ORISSA TO CALCUTTA.

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
JANUARY 1938— Thursday, 6th	... 7-15 P.M.	Leave Puri ...	... Saloon will be attached to 7 Dn. Puri Express.
Friday, 7th	... 6-20 A.M.	Arrive Howrah.	
		DETRAIN and drive to Government House, Calcutta.	By car.
Saturday, 8th	... 7-46 P.M.	Leave Government House, Calcutta.	
	8-00 P.M.	Arrive Howrah.	
		ENTRAIN.	
	8-20 P.M.	Leave Howrah ...	... Saloon will be attached to 8 Up Puri Express.
Sunday, 9th	... 8-00 A.M.	Arrive Puri.	
		DETRAIN and drive to Govern- ment House.	By car.

PARTY.

HIS EXCELLENCY THE GOVERNOR.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

All letters and telegrams for His Excellency and the Aide-de-Camp should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

**PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK,
K.C.S.I., I.C.S., GOVERNOR OF ORISSA TO RUSSELKONDA (GANJAM).**

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
JANUARY 1938—			
Saturday, 15th	... 12 Noon	Leave Puri ...	... By car.
	5-30 P.M.	Arrive Russelkonda.	
Sunday, 16th	... 1-00 P.M.	Leave Russelkonda	... By car.
	3-05 P.M.	Arrive Phulbani.	
	4-20 P.M.	Leave Phulbani	... By car.
	6-20 P.M.	Arrive Russelkonda.	
Monday, 17th	... 9-30 A.M.	Leave Russelkonda	... By car.
	11-00 A.M.	Arrive G' Udayagiri.	
	5-10 P.M.	Leave G' Udayagiri	... By car.
	6-25 P.M.	Arrive Russelkonda.	
Tuesday, 18th	... 7-30 A.M.	Leave Russelkonda	... By car.
	12-30 P.M.	Arrive Puri.	

Note—All arrivals and departures will be private.

PARTY.

HIS EXCELLENCY THE GOVERNOR.

LADY HUBBACK.

J. S. Wilcock, Esq., I.C.S., Secretary to Governor.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

All letters and telegrams for His Excellency and the party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

By order,

J. S. WILCOCK,

*Secretary to His Excellency
the Governor of Orissa.*

**HOME, REVENUE AND FINANCE
DEPARTMENTS.**

NOTIFICATIONS.

The 27th December 1937.

No. 13760-A.—Rai Bahadur Samuel Das, Deputy Collector on special duty under the Revenue Department, is appointed temporarily to perform, in addition to his own duties, the functions of an Assistant Secretary to the Government of Orissa in that Department.

P. T. MANSFIELD,

Chief Secretary to Government.

The 27th December 1937.

No. 13764—IE-103/37-Ref.-A.—In exercise of the power conferred by clause (f) of sub-section (1) of section 69 of the Government of India Act, 1935, the Governor of Orissa, acting in his discretion, is pleased to remove the disqualification incurred under the said clause (f) by the candidate mentioned in the first column of the table hereto annexed, by reason of his failure to lodge, within the time and in the manner prescribed by rule 90 of the Orissa Legislative Assembly Electoral Rules, Part II (Elections and Elections Petitions), 1936, a return of election expenses in connection with his candidature for the constituency of the Orissa Legislative Assembly mentioned opposite his name in the second column of

the table at the election held in pursuance of notification no. 4284-Ref.-P., dated the 4th December 1936.

TABLE.

Name of candidate.	Constituency.
1	2
Babu Shyama Charan Mahapatra ...	South Cuttack Sadr General.

The 28th December 1937.

No. 13766-A.—The notification no. 13155-A., dated the 8th December 1937, printed on page 248, Part I, of the *Orissa Gazette*, dated the 10th December 1937, relating to the grant of leave on average pay for a period of ten days with effect from 3rd January 1938 to Mr. J. A. Byers, I.C.S., District and Sessions Judge of Ganjam-Puri, is cancelled.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 25th December 1937.

No. 17732—IS./3-3/37-A.—Maulavi Moinuddin Ahmed, Deputy Magistrate and Deputy Collector on probation at the headquarters station of the district of Balasore, is transferred to the Bargarh subdivision of the district of Sambalpur.

P. T. MANSFIELD,

Chief Secretary to Government.

The 27th December 1937.

✕ **No. 13765-A.**—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, the 4th December 1937.

No. F-135-II/37-C. & G.—The following notification by His Excellency the Viceroy and Governor General dated the 29th November, 1937, is published for general information:—

“In exercise of the powers conferred by sub-section (2) of section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Victor Alexander John, Marquess of Linlithgow, hereby prorogue the session of the Council of State.

LINLITHGOW,

Viceroy and Governor-General.

NEW DELHI,

The 29th November 1937”

G. H. SPENCE,

Secretary to the Govt. of India.

HEALTH AND LOCAL SELF-GOVT. DEPARTMENTS.

NOTIFICATION.

The 24th December 1937.

No. 8620—Dt-30/37-L. S.-G.—M. R. Ry. V. Venkatappa Rao Pantulu, Local Fund Assistant Engineer, District Board, Ganjam, is appointed to act as District Board Engineer, Ganjam, temporarily for a period not exceeding three months on Rs. 250 per mensem, vice M. R. Ry. Rao Bahadur E. Satyanarayana Sarma Garu, retired with effect from 1st January 1938.

By order of the Governor,

M. K. VELLODI,

Secretary to Government.

SUBORDINATE CIVIL SERVICE. HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 25th December 1937.

No. 17736—15/3-3/37-A.—Babu Bipin Bihari Babu, Sub-Deputy Magistrate and Sub-Deputy Collector in the Bargarh sub-division of the district of Sambalpur, is transferred to the headquarters station of the district of Balasore.

P. T. MANSFIELD,

Chief Secretary to Government.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATIONS.

The 23rd December 1937.

No. 36-A.—Rai Sahib Charu Chandra Coari, Munsif of Berhampur in the judgeship of Ganjam-Puri, is appointed to act as an additional Subordinate Judge in the judgeship of Ganjam-Puri to be stationed ordinarily at Berhampur.

The 23rd December 1937.

No. 37-A.—Babu Dwarika Nath Das, Munsif of Jajpur in the judgeship of Cuttack-Sambalpur, is appointed to be a Munsif in the judgeship of Ganjam-Puri to be stationed ordinarily at Berhampur, vice Rai Sahib Charu Chandra Coari, appointed to act as Additional Subordinate Judge.

The 23rd December 1937.

No. 38-A.—Babu Ramesh Chandra Misra, Additional Munsif of Berhampur in the judgeship of Ganjam-Puri, is appointed to act as a Munsif in the judgeship of Cuttack-Sambalpur to be stationed ordinarily at Bargarh, vice Babu Maithili Nath Mukharji, transferred.

The 23rd December 1937.

No. 39-A.—Babu Dwarika Nath Das, Munsif of Jajpur in the judgeship of Cuttack-Sambalpur, under orders of transfer to Berhampur in the judgeship of Ganjam-Puri, is vested with powers under section 19, sub-section (2), of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 3,000 in value arising within the local limits of the Berhampur munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 250 within the local limits of the Berhampur munsifi.

The 23rd December 1937.

No. 40-A.—Babu Maithili Nath Mukharji, Munsif of Bargarh in the judgeship of Cuttack-Sambalpur, under orders of transfer to Jajpur in the same judgeship, is vested with powers under section 19, sub-section (2), of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 2,000 in value arising within the local limits of the Jajpur munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 100 within the local limits of the Jajpur munsifi.

The 25th December 1937.

No. 41-A.—Babu Priya Lal Mukharji, Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, is appointed to act as a Subordinate Judge in the judgeship of Ganjam-Puri to be stationed ordinarily at Puri, vice Rai Sahib Ramesh Chandra Mitra, appointed to act as District Judge.

The 25th December 1937.

No. 42-A.—Babu Nirmal Chandra Ganguli, Munsif of Puri in the judgeship of Ganjam-Puri, is appointed to be a Munsif in the judgeship of Cuttack-Sambalpur to be stationed ordinarily at Cuttack, vice Babu Priya Lal Mukharji, transferred as Subordinate Judge.

The 25th December 1937.

No. 43-A.—Babu Krishna Chandra Nanda, Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, is appointed to be a Munsif in the judgeship of Ganjam-Puri to be stationed ordinarily at Puri, vice Babu Nirmal Chandra Ganguli, transferred.

The 25th December 1937.

No. 44-A.—Babu Ishwar Chandra Misra, Munsif on probation at Cuttack in the judgeship of Cuttack-Sambalpur, is appointed to act as a Munsif in the same judgeship to be stationed ordinarily at Cuttack, vice Babu Krishna Chandra Nanda, transferred.

The 25th December 1937.

No. 45-A.—Babu Priya Lal Mukharji, Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, under orders of transfer to Puri in the judgeship of Ganjam-Puri, as Subordinate Judge is vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 500 within the local limits of the Puri munsifi.

The 25th December 1937.

No. 46-A.—Babu Nirmal Chandra Ganguli, Munsif of Puri in the judgeship of Ganjam-Puri, under orders of transfer to Cuttack in the judgeship of Cuttack-Sambalpur, is vested with powers under section 19, sub-section (2), of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 4,000 in value arising within local limits of the Cuttack and Jajpur munsifs.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 250 within the local limits of the Cuttack munsifi.

The 25th December 1937.

No. 47-A.—Babu Krishna Chandra Nanda, Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, under orders of transfer to Puri in the judgeship of Ganjam-Puri, is vested with powers under section 19, sub-section (2), of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 2,000 in value arising within the local limits of the Puri munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 100 within the local limits of the Puri munsifi.

By order of the High Court,

S. K. DAS,

Registrar.

OFFICE OF THE REVENUE COMMISSIONER.

(INSPECTOR-GENERAL OF REGISTRATION.)

NOTIFICATION.

The 24th December 1937.

No. 2997-Regn.—Babu Nimai Charan Patnaik, Sub-Registrar of Berhampur, is appointed to act temporarily as District Sub-Registrar, Ganjam, with effect from the 6th January 1938 or until further orders subject to the approval of Government.

J. R. DAIN,

Inspector-General of Registration.

ELECTION OF MUNICIPAL COMMISSIONERS.

NOTIFICATION.

The 25th December 1937.

No. 10313—VIII-1/37-M.—It is hereby notified in accordance with the provisions of section 14(2) of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), that the following persons have been duly elected to be Commissioners of the Jajpur Municipality in the district of Cuttack:—

WARD No. I.

1. Rai Sahib Gobind Prasad Basu.
2. Maulavi Muhammad Osman.

WARD No. II.

1. Dr. Braja Mohan Sinha.
2. Babu Adwita Charan Das.

WARD No. III.

1. Babu Sadhu Charan Das, M.L.A.
2. Babu Kalindi Pati.

WARD No. IV.

1. Babu Banchhanidhi Mohapatra.
2. Babu Bandhu Charan Das.

WARD No. V.

1. Rai Bahadur Hari Ballav Das.
2. Babu Bal Krishna Das.

WARD No. VI.

1. Babu Jagat Ballav Ray.
2. Babu Narendra Nath Sen.

J. R. DAIN,

Revenue Commissioner.